

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH, NEW DELHI

Original Application No. 383 of 2023

President Garden City Residential Welfare Society

...Applicant

Versus

State of Punjab & Others

...Respondents

Additional affidavit of Er. Daljit Singh, Environmental Engineer, Regional Office-2, Ludhiana on behalf of Punjab Pollution Control Board in compliance to order dated 11.02.2025.

I, the above-named deponent, do hereby solemnly affirm and state as under:

Respectfully Showeth:

1. That the above-mentioned case is pending for adjudication before this Hon'ble Tribunal. In compliance of various directions issued by this Hon'ble Tribunal, the respondent Punjab Pollution Control Board is filing replies / status reports from time to time.
2. That the deponent has earlier filed the status report in the present case on 05.02.2025 disclosing the action that has been taken against the Project Proponent in respect for recovery of Environmental Compensation levied by the Board.
3. That after consideration of the matter, it is observed by the Hon'ble Tribunal that the order dated 08.01.2024 imposing the EC of Rs.3,55,23,438/- was passed against M/s Dynamic Infra-developer Private Limited (page 76). Hence, recovery is required to be made from the project proponent against whom order has been passed, whereas the applicant has referred to the documents filed on 21.01.2025



stating that notice has been affixed in the colony by Naib Tehsildar, Sahnewal for recovery of EC amount from residents' welfare association.

4. That in view of the above stated facts of the case, the Punjab Pollution Control Board has been directed by the Hon'ble Tribunal vide order dated 11.02.2025 to file fresh affidavit bringing on record the action of the Board to ensure recovery from project proponent against whom the order imposing Environmental Compensation has been passed.
5. That in compliance to the order dated 11.02.2025, it is submitted that the Punjab Pollution Control Board after affording an opportunity of hearing to the project proponent M/s Dynamic Infra-developer Pvt. Ltd. before the Chairman of the Board has passed directions for imposition of Environmental Compensation amounting to Rs. 3,55,23,438/-. Despite several requests, the project proponent has not deposited the Environmental Compensation and as such the Punjab Pollution Control Board has requested the Deputy Commissioner, Ludhiana vide letter no. 1994 dated 16.08.2024 to initiate recovery proceeding against the project proponent under as the arrears of land revenue.
6. That the Board has also requested M/s Dynamic Infra-developer Pvt. Ltd. (Project Garden City, Village Dharour, Dehlon Road, Sahnewal, Ludhiana) vide office letter no. 2996 dated 24.12.2024 and 86 dated 13.01.2025 (**Annexure R-1/A and Annexure R-1/B**) to deposit the Environmental Compensation of Rs. 3,55,23,438/- immediately, but no amount has been deposited by the PP in the office of the Board so far.
7. That in compliance to orders dated 11.02.2025 of this Hon'ble Tribunal, the deponent Environmental Engineer has written a letter bearing no. 666 dated 25.02.2025 to Naib Tehsildar, Sahnewal to clarify the following points at the earliest:
 - a) Legal basis and authority under which the recovery notice was affixed in the colony directing recovery from residents.



- b) Details of any action initiated against M/s Dynamic Infra-developer Pvt. Ltd. for EC recovery including any attachment / seizure proceedings against their assets.

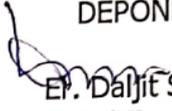
A copy of letter no. 666 dated 25.02.2025 is enclosed as **Annexure R-1/C**. A reminder letter was written by Nail Tehsildar, Sahnewal vide letter no. 752 dated 04.03.2025 for necessary action. A copy of letter no. 752 dated 04.03.2025 is enclosed as **Annexure R-1/D**.

8. That in reply to the above letter of the deponent, the Naib Tehsildar, Sahnewal vide letter no. 711/R dated 04.03.2025 has informed the office of Punjab Pollution Control Board, Ludhiana that in advertent mistake has occurred due to oversight and despite due diligence and notice was issued to the President, Garden City Residential Welfare Society in spite of Dynamic Casting Pvt Ltd. / Dynamic Infra-developer Pvt. Ltd. which owned the Garden City. The Naib Tehsildar, Sahnewal has further clarified the property which has been attached in the daily diary register of Patwari vide report no.204 dated 25.01.2025 is of Dynamic Casting Pvt Ltd. / Dynamic Infra-developer Pvt. Ltd., which is correct as per record. The Nail Tehsildar, Sahnewal has further mentioned in the letter that a speaking order dated 18.02.2025 in this regard has been passed and the concerned officer has been warned to remain careful in future and necessary correction in exercise of powers u/s 15 A of the Land Revenue Act, 1987 has been made for effecting the recovery as Arrears of Land Revenue from Dynamic Casting Pvt Ltd. and the earlier notice has been withdrawn. English translation of the copy of letter no. 711/R dated 04.03.2025 with speaking order dated 18.02.2025 passed by Naib Tehsildar, Sahnewal is enclosed as **Annexure R-1/E**.
9. That inadvertent mistake committed by the Revenue Department official has been corrected and necessary action to recover the amount of Environmental Compensation from the Dynamic Casting Pvt Ltd. / Dynamic Infra-developer Pvt. Ltd. has been initiated by the revenue Department by attaching and auctioning the properties of the project proponent of Garden City.



10. That the Punjab Pollution Control Board undertakes to pursue the matter with the Revenue Department Officer for earlier recovery of the Environmental Compensation amounting to Rs. Rs. 3,55,23,438/- and Rs.11,80,000/-.
11. That the necessary clarification in compliance of order dated 11.02.2025 is hereby furnished by way of additional affidavit of the deponent for kind consideration and appropriate orders of the Hon'ble Tribunal.

DEPONENT


E.P. Daljit Singh
Environmental Engineer
Punjab Pollution Control Board
Regional Office-2, Ludhiana

(On behalf of Punjab Pollution Control Board)

VERIFICATION:

I, the above-named deponent, do hereby verify that the contents of this affidavit are true and correct to the best of my knowledge and belief, based on official records. No part of it is false, and nothing material has been concealed therein.

Date: 25-03-2025

DEPONENT


E.P. Daljit Singh
Environmental Engineer
Punjab Pollution Control Board
Regional Office-2, Ludhiana

(On behalf of Punjab Pollution Control Board)



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ
PUNJAB POLLUTION CONTROL BOARD



www.ppcb.punjab.gov.in

e-mail: eeroldh2@yahoo.co.in

PPCB/RO-2/No. 2996

Regd./email

Dated: ... 24/12/2024

To

M/s Dynamic Infradeveloper Pvt. Ltd.
(Project - Garden City, Village Dharour,
Dehlon Road, Sahncwal, Ludhiana)
30/27, 1st Floor, East Patel Nagar,
New Delhi - 110008.

Subject: Imposition of Environmental Compensation for violation of the provisions of the Water (prevention & Control of Pollution) Act, 1974.

Reference: Board's letters no. 205-06 dated 08/01/2024, 79 dated 23/01/2024, 613 dated 06/03/2024 and 4230-31 dated 23/07/2024.

As you aware that the Board has imposed the Environmental Compensation for violation of the provisions of the Water (prevention & Control of Pollution) Act, 1974 amounting to Rs. 3,55,23,438/- (Rupees three crore, fifty five lakhs, twenty three thousands, four hundred and thirty eight only) vide Board's letter no. 205-06 dated 08.01.2024.

Earlier, you are requested to deposit Environmental Compensation amount within 7 days vide this office letter no. 79 dated 23/01/2024 and 613-14 dated 06/03/2024. But, no amount deposited by the project proponent. Hence, the project proponent was given personal hearing before the Chairman of the Board on 23.07.2024, among the other decisions following decision was also taken:

"The project proponent shall deposit the already imposed Environmental Compensation amounting Rs. 3,55,23,438/- to the Board immediately failing which coercive action shall be taken by the Board."

But, project proponent has failed to deposit Environmental Compensation amount so far.

It is, therefore, once again requested to deposit the Environmental Compensation amount of Rs. 3,55,23,438/- immediately, failing which, action as deemed fit will be initiated against the project proponent.

It be treated as Most Urgent.

Endst. no. 2997

Dated 24/12/2024

Environmental Engineer

A copy of the above is forwarded to the Senior Environmental Engineer, Pollution Control Board, Zonal office-I, Ludhiana for information and necessary action, please. This is w.r.t Zonal Office letter no. 205-06 dated 08/01/2024 and this office letter no. 79 dated 23/01/2024, 4230-31 dated 23/07/2024 & 613 dated 06/03/2024.

Environmental Engineer



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਕੰਟਰੋਲ ਬੋਰਡ

PUNJAB POLLUTION CONTROL BOARD



www.ppcb.punjab.gov.in

e-mail: eeroldh2@yahoo.co.in

PPCB/RO-2/No. 86

Regd./email

Dated: ... 13/01/2025

To

M/s Dynamic Infradeveloper Pvt. Ltd.
(Project - Garden City, Village Dharour,
Dehlon Road, Sahnewal, Ludhiana)
30/27, 1st Floor, East Patel Nagar,
New Delhi - 110008.

Subject: Imposition of Environmental Compensation for violation of the provisions of the Water (prevention & Control of Pollution) Act, 1974.
Reference: Board's letters no. 205-06 dated 08/01/2024, 79 dated 23/01/2024, 613 dated 06/03/2024, 4230-31 dated 23/07/2024 and this office letter no. 2996 dated 24/12/2024.

In reference to the above referred letters, as you aware that the Board has imposed the Environmental Compensation for violation of the provisions of the Water (prevention & Control of Pollution) Act, 1974 amounting to Rs. 3,55,23,438/- (Rupees three crore, fifty five lakhs, twenty three thousands, four hundred and thirty eight only) vide Board's letter no. 205-06 dated 08.01.2024.

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"The project proponent shall deposit the already imposed Environmental Compensation amounting Rs. 3,55,23,438/- to the Board immediately failing which coercive action shall be taken by the Board."

But, project proponent has failed to deposit Environmental Compensation amount so far.

It is, therefore, once again requested to deposit the Environmental Compensation amount of Rs. 3,55,23,438/- immediately, failing which, action as deemed fit will be initiated against the project proponent.

It be treated as Most Urgent.

Endst. no. 87

Dated 13/01/2025

Environmental Engineer

A copy of the above is forwarded to the Senior Environmental Engineer, Pollution Control Board, Zonal office-I, Ludhiana for information and necessary action, please. This is w.r.t Zonal Office letter no. 205-06 dated 08/01/2024, 79 dated 23/01/2024, 613 dated 06/03/2024, 4230-31 dated 23/07/2024 and this office letter no. 2996 dated 24/12/2024.

Environmental Engineer

E-648-B, 3rd Floor, Focal Point, Phase-5, Ludhiana

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ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਚੇਕਾਮ ਬੋਰਡ

PUNJAB POLLUTION CONTROL BOARD



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e-mail: eeroldh2@yahoo.co.in

PPCB/RO-2/No.666....

Regd/email

Dated: ...25/02/2025

Reminder-1

To

The Naib Tehsildar,
Sahnewal,
District Ludhiana.

Subject: Regarding Recovery Notice of Environmental Compensation.

Reference: Order dated 11.02.2025 passed by the Hon'ble National Green Tribunal (NGT) in O.A. No. 383/2023 and this office letter no. 624-25 dated 17.02.2025.

In refer to the above-mentioned reference, the Hon'ble National Green Tribunal (NGT), vide its order dated 11.02.2025, has sought clarification regarding the recovery notice affixed in the colony by your office for the recovery of Environmental Compensation (EC) from residents and the Residents' Welfare Association.

It is pertinent to mention that the Environmental Compensation amounting to ₹3,55,23,438/- was imposed on M/s Dynamic Infradeveloper Pvt. Ltd. for violations and the recovery should be made from the project proponent and not from individual residents or the Residents' Welfare Association.

Since the Hon'ble NGT has directed Board (PPCB) to place on record the recovery action taken, you are therefore once again requested to kindly clarify the following points at the earliest:

1. Legal basis and authority under which the recovery notice was affixed in the colony directing recovery from residents.
2. Details of any action initiated against M/s Dynamic Infradeveloper Pvt. Ltd. for EC recovery, including any attachment/seizure proceedings against their assets.

Endst. no. 667

Dated 25/02/2025

Environmental Engineer

A copy of this letter is also being forwarded to the Deputy Commissioner, Ludhiana for kind perusal please.

Environmental Engineer

E-648-B, 3rd Floor, Focal Point, Phase-5, Ludhiana



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ

PUNJAB POLLUTION CONTROL BOARD



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PPCB/RO-2/No.752.....

Regd/email

Dated: 04/03/2025

Reminder-2

To

The Naib Tehsildar,
Sahnewal,
District Ludhiana.

Subject: Regarding Recovery Notice of Environmental Compensation.

Reference: Order dated 11.02.2025 passed by the Hon'ble National Green Tribunal (NGT) in O.A. No. 383/2023 and this office letter no. 624-25 dated 17.02.2025 and 666 dated 25.02.2025.

In refer to the above-mentioned reference, the Hon'ble National Green Tribunal (NGT), vide its order dated 11.02.2025, has sought clarification regarding the recovery notice affixed in the colony by your office for the recovery of Environmental Compensation (EC) from residents and the Residents' Welfare Association.

It is pertinent to mention that the Environmental Compensation amounting to ₹3,55,23,438/- was imposed on M/s Dynamic Infradeveloper Pvt. Ltd. for violations and the recovery should be made from the project proponent and not from individual residents or the Residents' Welfare Association.

Since the Hon'ble NGT has directed Board (PPCB) to place on record the recovery action taken, you are therefore once again requested to kindly clarify the following points at the earliest:

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2. Details of any action initiated against M/s Dynamic Infradeveloper Pvt. Ltd. for EC recovery, including any attachment/seizure proceedings against their assets.

Endst. no. _____

Dated _____

[Signature]
Environmental Engineer

A copy of this letter is also being forwarded to the Deputy Commissioner, Ludhiana for kind perusal please.

[Signature]
Environmental Engineer

E-648-B, 3rd Floor, Focal Point, Phase-5, Ludhiana

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ਵੱਲੋਂ,

ਨਾਇਬ ਤਹਿਸੀਲਦਾਰ,

ਸਾਹਨੇਵਾਲ।

ਸੇਵਾ ਵਿਖੇ,

ਐਸ.ਡੀ.ਓ.,

ਪੰਜਾਬ ਪਲੂਸ਼ਨ ਕੰਟਰੋਲ ਬੋਰਡ,

ਲੁਧਿਆਣਾ।

ਨੰਬਰ 711/R ਮਿਤੀ 4/3/2025

ਵਿਸ਼ਾ: Regarding Recovery Notice of Environmental Compensation.

ਹਵਾਲਾ: ਆਪ ਜੀ ਦੇ ਦਫਤਰ ਦੇ ਪੱਤਰ ਨੰਬਰ 752 ਮਿਤੀ 4/3/2025 ਦੇ ਸਬੰਧ ਵਿਚ।

ਉਪਰੋਕਤ ਵਿਸ਼ੇ ਦੇ ਸਬੰਧ ਵਿਚ ਆਪ ਜੀ ਨੂੰ ਇਸ ਪੱਤਰ ਰਾਹੀਂ ਸੂਚਿਤ ਕੀਤਾ ਜਾਂਦਾ ਹੈ ਕਿ ਪੈਰਾ ਨੰਬਰ 1 ਦੇ ਸਬੰਧ ਵਿਚ ਜੋ ਚਸਪਾਨਗੀ ਕੀਤੀ ਗਈ ਸੀ, ਉਹ ਗਲਤੀ ਸਿਰਫ inadvertently and due to oversight and despite due diligence ਹੋਈ ਹੈ ਅਤੇ ਇਸ ਸਬੰਧੀ ਨਿਮਨਹਸਤਾਖਰ ਵੱਲੋਂ ਇਕ speaking order ਵੀ ਪਾਸ ਕੀਤਾ ਗਿਆ ਹੈ ਜੋ ਕਿ ਆਪ ਜੀ ਨੂੰ ਇਸ ਪੱਤਰ ਨਾਲ ਸ਼ਾਮਲ ਕਰਕੇ ਭੇਜਿਆ ਜਾਂਦਾ ਹੈ। ਪੈਰਾ ਨੰ: 2 ਦੇ ਸਬੰਧ ਵਿਚ ਆਪ ਜੀ ਦੇ ਧਿਆਨ ਵਿਚ ਲਿਆਂਦਾ ਜਾਂਦਾ ਹੈ ਕਿ ਰੈਵੀਨਿਊ ਰਿਕਾਰਡ ਵਿਚ ਹਲਕਾ ਪਟਵਾਰੀ ਦੇ ਰੋਜਨਾਮਚੇ ਵਿਚ ਜੋ ਰਪਟ ਨੰ 204 ਮਿਤੀ 25/1/2025 ਦਰਜ ਕੀਤੀ ਗਈ ਹੈ, ਉਹ Dynamic Casting pvt ltd/Dyanamic Infradeveloper pvt ltd ਦੀ ਪ੍ਰਾਪਟਰੀ ਹੀ ਅਟੈਚ ਕੀਤੀ ਗਈ ਹੈ, ਜੋ ਕਿ ਰਿਕਾਰਡ ਮੁਤਾਬਕ ਬਿਲਕੁਲ ਸਹੀ ਵਾ ਦਰੁਸਤ ਹੈ। ਰੈਵੀਨਿਊ ਰਿਕਾਰਡ ਵਿਚ ਰਪਟ ਨੰ 250 ਮਿਤੀ 15/2/2025 ਰਾਹੀਂ ਪਟਵਾਰੀ ਹਲਕਾ ਵੱਲੋਂ ਜੋ speaking order ਪਾਸ ਕੀਤਾ ਗਿਆ ਹੈ, ਉਹ ਵੀ ਰਪਟ ਰੋਜਨਾਮਚੇ ਵਿਚ ਦਰਜ ਕਰ ਦਿੱਤਾ ਗਿਆ ਹੈ।

M
ਨਾਇਬ ਤਹਿਸੀਲਦਾਰ,

ਸਾਹਨੇਵਾਲ।

4/3/2025

ban.

Speaking Order

Hon'ble The National Green Tribunal, Principal Bench New Delhi ਵੱਲੋਂ
Original Application No 383/2023 President Garden City Residential Welfare
Society (Applicant) v/s State of Punjab (Respondent) ਤਹਿਤ ਹਦਾਇਤਾਂ ਕੀਤੀਆਂ ਗਈਆਂ
ਸਨ ਕਿ "Garden City, Residential Welfare Society, Dehlon Road, Dharour,
Sahnawal, Ludhiana, State of Punjab, this Original Application has been registered
under Section 14 & 15 of National Green Tribunal Act, 2010 (hereinafter referred
to as 'NGT Act, 2010'), Grievance raised by petition is that Garden City Colony,
Sahnawal, Ludhiana was developed by Dynamic Infradeveloper Private Limited,
30/27, 1st floor, East Patel Nagar, New Delhi- 8 since 2005 extended in 2013, and
third party rights have also been created by allotting residential accommodations
to various persons but sewage treatment plant has not been made functional till
date. Sewage and other effluent is being discharged illegally by constructing septic
tank which is facing over flow since the quantity of sewage discharge is much
more than the capacity of the septic tank and it is now spreading over open land
causing damage and degradation to the environment."

Hon'ble The National Green Tribunal, Principal Bench New Delhi ਵੱਲੋਂ
Original Application No 383/2023 ਸਬੰਧੀ ਗੰਭੀਰ ਨੋਟਿਸ ਲੈਂਦੇ ਹੋਏ ਮਿਤੀ 11.02.2025 ਨੂੰ
ਹੇਠ ਲਿਖੇ ਅਨੁਸਾਰ ਹੁਕਮ ਜਾਰੀ ਕੀਤੇ ਗਏ ਹਨ :-

" The Board has requested Deputy Commissioner, Ludhiana vide office letter
no. 2653 dated 28.10.2024, 2698 dated 05.11.2024, 2775 dated 22.11.2024, 2923
dated 12.12.2024, 2985 dated 23.12.2024 and 81 dated 13.01.2025 (Annexure R-
1/A) to issue the following directions:

- a) To the Registrar cum Tehsildar, Revenue Department, Ludhiana not to register any sale deed (title deed)/mutation etc. of any plot/house/SCO/other establishment in the colony till the written permission of the Board.
- b) To the Revenue Department for recovering the amount of Rs. 3,55,23,438/- Imposed as Environmental Compensation by the Board to be recovered under arrears of land revenue by laws."

Original Application No 383/2023 ਵਿੱਚੋਂ ਸਮੇਂ-ਸਮੇਂ ਸਿਰ ਮਾਨਯੋਗ ਨੈਸ਼ਨਲ
ਗ੍ਰੀਨ ਟ੍ਰਿਬਿਨਲ ਪਾਸੋਂ ਪ੍ਰਾਪਤ ਹਦਾਇਤਾਂ/ਹੁਕਮਾਂ ਦੀ ਪਾਲਣਾ ਕਰਦੇ ਹੋਏ ਸਬੰਧਤ ਪਾਰਟੀਆਂ ਨੂੰ
ਨੋਟਿਸ ਜਾਰੀ ਕੀਤੇ ਗਏ ਸਨ, ਪ੍ਰੰਤੂ ਹੁਣ ਨਿਮਨ ਹਸਤਾਖਰ ਦੇ ਧਿਆਨ ਵਿੱਚ ਆਇਆ ਕਿ ਸਹਿਬਾਨ
ਕਲੈਰੀਕਲ ਗਲਤੀ ਹੋਣ ਕਾਰਨ ਉਕਤ ਨੋਟਿਸ M/s Dynamic Castings Pvt Ltd #30/27, 1st
Floor, East Patel Nagar, New Delhi ਦੀ ਬਜਾਏ President Garden City Residential
Welfare Society ਨੂੰ ਜਾਰੀ ਕੀਤੇ ਗਏ ਸਨ (ਨੱਥੀ ਚਸਪਾ Order)। ਪਰ ਇਥੇ ਇਹ ਸਪਸ਼ਟ ਕੀਤਾ
ਜਾਂਦਾ ਹੈ ਕਿ ਇਹ ਗਲਤੀ ਸਿਰਫ inadvertently and due to oversight and despite due
diligence ਹੋਈ ਹੈ ਜਿਸ ਅਧੀਨ Garden City ਜੋ ਕਿ M/s. Dynamic Castings Pvt Ltd ਮਾਲਕੀ

ਚੈ ਨੂੰ ਨੋਟਿਸ ਜਾਰੀ ਕਰਨ ਦੀ ਬਜਾਏ ਇਹ ਨੋਟਿਸ President Garden City Residential Welfare Society ਨੂੰ ਜਾਰੀ ਕਰ ਦਿੱਤਾ ਗਿਆ ਸੀ, ਅਤੇ ਜੇ ਪ੍ਰਾਪਰਟੀ ਅਟੈਚ ਕੀਤੀ ਗਈ ਹੈ ਉਹ ਵੀ M/s Dynamic Castings Pvt Ltd ਦੀ ਪ੍ਰਾਪਰਟੀ ਅਟੈਚ ਕੀਤੀ ਗਈ ਹੈ। ਜਿਸ ਤੋਂ ਇਹ ਪਤਾ ਲੱਗਦਾ ਹੈ ਕਿ ਇਹ ਗਲਤੀ ਸਿਰਫ inadvertently and due to oversight and despite due diligence ਹੋਈ ਹੈ ਅਤੇ ਇਸ ਸਬੰਧੀ ਸਬੰਧਿਤ ਅਧਿਕਾਰੀ ਨੂੰ ਹਦਾਇਤ ਕੀਤੀ ਗਈ ਹੈ ਕਿ ਭਵਿੱਖ ਵਿੱਚ ਅਜਿਹੀ ਗਲਤੀ ਨਾ ਹੋਵੇ। ਹੁਣ Land Revenue Act 1887, Section 15-A, ਦੇ ਅਖਤਿਆਰ ਵਰਤਦੇ ਹੋਏ ਪਹਿਲੇ ਕੀਤੇ ਹੁਕਮ ਵਿੱਚ ਅੰਕਿਸ਼ ਸੇਧ ਕਰਦੇ ਹੋਏ (ਚਸਪਾ-2) ਵਿੱਚ Dynamic Casting Pvt Ltd ਤੋਂ Arrear of Land Revenue Act ਦੇ ਤਹਿਤ ਰਿਕਵਰੀ ਕਰਨ ਲਈ ਕੁਰਕੀ ਦੀ ਕਾਰਵਾਈ ਆਰੰਭ ਕਰਦੇ ਹੋਏ Annexure (ਚਸਪਾ-2) ਨੂੰ ਸਹੀ ਮੰਨਦੇ ਹੋਏ ਅਗਲੀ ਲੇੜੀਂਦੀ ਕਾਰਵਾਈ ਅਮਲ ਵਿੱਚ ਲਿਆਂਦੀ ਜਾਂਦੀ ਹੈ। ਇਸ ਹੁਕਮ ਨਾਲ ਪਹਿਲਾ ਜਾਰੀ ਹੋਇਆ ਚਸਪਾ Annexure A ਨੂੰ withdraw ਕੀਤਾ ਜਾਂਦਾ ਹੈ।

ਨੱਥੀ: (1) Wrong ਚਸਪਾ Order.
(2) Corrected ਚਸਪਾ Order.


ਨਾਇਬ ਤਹਿਸੀਲਦਾਰ -ਕਮ-
ਸਹਾਇਕ ਕੂਲੈਕਟਰ ਦਰਜਾ (2)
ਸਾਹਨੇਵਾਲ
ਮਿਤੀ 18/2/2025

ਪਿੱਠ ਅੰਕਣ ਨੰ- 666/R-669 /ਰੀਡਰ
ਇਸ ਦਾ ਇੱਕ ਉਤਾਰਾ-

1. ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ, ਲੁਧਿਆਣਾ
2. ਉਪ ਮੰਡਲ ਮੈਜਿਸਟਰੇਟ, ਲੁਧਿਆਣਾ (ਪੂਰਬੀ)
3. ਤਹਿਸੀਲਦਾਰ, ਲੁਧਿਆਣਾ (ਪੂਰਬੀ)
4. ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਕੰਟਰੋਲ ਬੋਰਡ, ਜੇਨ -2 ਲੁਧਿਆਣਾ ਨੂੰ ਭੇਜ ਕੇ ਲਿਖਿਆ ਜਾਂਦਾ ਹੈ ਕਿ M/s. Dynamic Castings Pvt Ltd ਦੀਆਂ ਪ੍ਰੋਪਰਟੀਆਂ ਨੂੰ ਲੋਕੇਟ ਕਰ ਕੇ ਇਸ ਦਫਤਰ ਨਾਲ ਤਾਲਮੇਲ ਕੀਤਾ ਜਾਵੇ ਤਾਂ ਜੋ ਰਿਕਵਰੀ ਸਬੰਧੀ ਕਾਰਵਾਈ ਤੁਰੰਤ ਅਮਲ ਵਿੱਚ ਲਿਆਂਦੀ ਜਾਵੇ।


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